


**NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH**

**PRESENT: HON'BLE SHRI RAJESWARA RAO VITTANALA – MEMBER (JUDICIAL)
HON'BLE SHRI RAVIKUMAR DURAISAMY – MEMBER (TECHNICAL)**

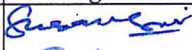

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 27.09.2017 AT 10.30 AM

TRANSFER PETITION NO.	TP(HCW) No.64/HDB/2017
COMPANY PETITION/APPLICATION NO.	CP/398/2016
NAME OF THE COMPANY	Turbo Machinery Engineering Industries Limited
NAME OF THE PETITIONER(S)	Indian Renewable Energy Development Agency Limited
NAME OF THE RESPONDENT(S)	Turbo Machinery Engineering Industries Limited
UNDER SECTION	433 of 1956

Counsel for Petitioner(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature
Harshavardhan Abburi	Advocate	8885808388	

Counsel for Respondent(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature
Sri Sharad Sanghi	Advocate	9848050544	
Smt. D. Sripreetha	Advocate	7331108705	

Heard, Shri. Harshavardhan Abburi, learned counsel for the petitioner and Shri. Sharad Sanghi along with Mrs. D. Sri Preeti, learned counsels for the respondent.

The learned counsel for the petitioner wanted to implead the Principal Borrower and permitted to serve the notice to Principal Borrower. Post the case on 06.10.2017.



Member (Technical)



Member (Judicial)